

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 22/MP/2019

Subject : Petition under Section 79(1)(b) read with Section 79(1)(f) of the Electricity Act, 2003 and Article 8.3 of the Power Purchase Agreement dated 19.8.2013 entered into between the Petitioner and the Respondent for recovery of late payment surcharge on account of delay in payment of monthly bills of the Petitioner by the Respondent.

Petitioner : DB Power Limited (DBPL)

Respondent : Tamil Nadu Generation and Distribution Corporation Ltd.

Date of Hearing : 21.8.2019

Coram : Shri P. K. Pujari, Chairperson
Dr. M. K. Iyer, Member
Shri I.S. Jha, Member

Parties present : Shri Deepak Khurana, Advocate, DBPL
Shri Abhishek Bansal, Advocate, DBPL

Record of Proceedings

At the outset, learned counsel for the Petitioner submitted that as per the Commission`s direction dated 7.5.2019, the Respondent, Tamil Nadu Generation and Distribution Corporation Ltd. has paid Rs. 20 crore to the Petitioner. Learned counsel further submitted that despite repeated notice, no reply has been filed by the Respondent.

2. None was appeared on behalf of the Respondent.
3. After hearing the learned counsel of the Petitioner, the Commission directed the Respondent to file its reply as a last opportunity, on or before, 5.9.2019, with an advance copy to the Petitioner who may file its rejoinder, if any, by 13.9.2019.
4. The Petition shall be listed for hearing in due course for which separate notice will be issued.

By order of the Commission

sd/-
(T.D. Pant)
Deputy Chief (Legal)

